

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1257 OF 2019 IN  
DFR NO. 2189 OF 2019**

**Dated : 11<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Railways ... Appellant(s)**  
**Versus**  
**Maharashtra State Electricity Distribution Company  
Limited & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.  
Mr. Pulkit Agrawal  
Ms. Anushree Bardhan  
Counsel for the Respondent(s) :

**ORDER**

**IA No. 1257 - (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **22.07.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/pk

**(Justice Manjula Chellur)**  
**Chairperson**